

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

Admission

C.P (IB).No. 286/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 4th July, 2017, 10.30 A.M

Name of the Company	Pushkar Impex Pvt Ltd -Vs- Diamond Polymers Pvt Ltd		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Mr. Navneet Misra } Advocate for
2) Mr. Rahul Singh } Operational Creditor

Rahul Singh
04/07/2017

04 07 2017 - CP (IB) No.286/IB/2017 – Pushkar Impex Pvt. Ltd. Vs. Diamond Polymers Pvt. Ltd.

ORDER

Ld. Lawyer on behalf of the petitioner is present. No one appeared on behalf of the respondent.

The application has been submitted under Section 9 (1) of the IBC 2016 in requisite form with necessary papers and documents. He submitted that an amount of Rs.70,96,786.25 and interest is due from M/s Diamond Polymers Pvt. Ltd. (Corporate Debtor) on and from 23rd June, 2016. The petitioner has also served notice upon the Corporate Debtor as per documents by way of affidavit, postal receipt and track report showing the delivery of the consignment to the Corporate Debtor. However, for the end of justice, he is asked to issue fresh notice upon the Corporate Debtor. In case of his non-appearance on the date fixed, the matter will proceed as per law.

Fixed on 28.07.2017.


MANORAMA KUMARI
MEMBER(J)